

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1238
ANSWERED ON MONDAY THE 10TH FEBRUARY, 2020
[MAGHA 21, 1941 (SAKA)]

CARTELISATION BY COMPANIES

QUESTION

1238. SHRI D. M. KATHIR ANAND:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

कारपोरेट कार्य मंत्री

- (a) whether the Government has taken any serious note on the cartelisation by companies of various sectors in the country;
- (b) if so, the details thereof;
- (c) the list of companies penalized by the Competition Commission of India (CCI) along with the quantum of penalties levied in each case during each of the last three years, State-wise;
- (d) whether the Government proposes to amend the Competition Act, 2002 to stop cartelisation in various business sectors; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a) to (c): Section 3 of the Competition Act 2002, inter-alia, empowers the Competition Commission of India (CCI) to examine cases regarding alleged cartelization. Details of the number of cases in which penalties have been imposed by the Commission for violation of Section 3 of the Competition Act, 2002, are: -

Sl. No	Year	Number of		Amount of Penalty (Rs. in Cr)
		Cases	Companies	
(i)	2016-17	04	18	208.39
(ii)	2017-18	09	31	295.35
(iii)	2018-19	17	77	337.10

(d) & (e): The Government constituted Competition Law Review Committee (CLRC) on 01.10.2018 to review the Competition Act 2002 and Rules and Regulations framed thereunder. The Committee submitted a comprehensive report to the Government on 26.07.2019, which inter-alia, recommended to strengthen the framework of cartel related provisions in the Competition Act through amendment of its relevant sections viz. 2(c), 3(3), and 46. The detailed report is available in public domain and can be accessed at www.mca.gov.in.
